

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.22
174/241-242/PB/2020

IN THE MATTER OF:

Rajendra Kumar Gupta and ors.

.... Petitioner/Applicant

Vs.

Shipra Promoters Pvt Ltd & Ors.

.... Respondent

Order Under Section 241-242 of the Companies Act, 2013

Order delivered on 31.08.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : CA Anubhav Goel, Mr. Prateek Tomar, Advs.

For the Respondent : Ms. Mrinal Harsh Wardhan, Mr. Yogender Singh,
Advs. in IA-321/2022

ORDER

CA Mr. Anubhav Goel appeared on behalf of the Applicant and stated that the mediator has been appointed and the settlement is going on.

At the request, list the matter along with all the other pending applications for a physical hearing **on 19.10.2023.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

31.08.2023
Vinod Arora